

**GOVERNMENT OF KARNATAKA**

No. KAE 33 KABANI 2020

Karnataka Government Secretariat,  
Vikasa Soudha,  
Bangalore, dated: 22-05-2020

**NOTIFICATION**

In exercise of powers conferred under Section 5 of Factories Act, 1948 (Act No. 63 of 1948), the Government of Karnataka is pleased to order that all the factories registered under Factories Act, 1948 shall be exempted from the provisions of Section 51 (weekly hours) and Section 54 (daily hours), and with effect from **22-05-2020 to 21-8-2020** subject to the following conditions: -

1. No adult worker shall be allowed or required to work in a factory for more than ten (10) hours in any day and sixty (60) hours in any week.
2. Provisions of Section 59 regarding overtime wages shall continue to be applicable without any change.

By order and in the name of the  
Governor of Karnataka

*(Handwritten signature)*  
(K. SHIVALINGAIAH)  
Under Secretary to Govt.,  
Labour Department.

*Pr. published  
circulate*  
*(Handwritten signature)*

To:

Publish in e-Gazette.

**Copies:**

1. Secretary to Govt. of India, Ministry of Labour, New Delhi.
2. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
3. The Principal Secretary to Government, Commerce and Industries Department, Vikasa Soudha, Bengaluru.
4. The Director, Department of Factories, Boilers, Industrial Safety and Health, Karmika Bhavana, Bannerugatta Road, Bengaluru.
5. The Personal Section of Additional Chief Secretary to Government, Labour Department, Vikasa Soudha, Bengaluru.
6. The Personal Section of Deputy Secretary to Govt, Labour Department, Vikasa Soudha, Bengaluru.
7. Spare Copies/Section Guard File.